

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 104**

IA-1725/2024

**IN**

**IB-103(ND)/2024**

**IN THE MATTER OF:**

Small Industries Development Bank of India

.... Petitioner/Applicant

Vs.

Ankit Gupta

....

Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**IA-1725/2024**

This application has been filed by the Resolution Professional seeking to take on record the report submitted under Section 99 of the Code.

Ld. Counsel appearing for the Personal Guarantor seeks time to file objections. One week time granted.

List the matter **on 30.04.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay